

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the information received from the State Government of Goa, 83 iron ore mines are in operation in Goa.

(b) In compliance of the then National Environment Appellate Authority's order dated 10.05.2010, environment clearance accorded by the Ministry of Environment and Forests to one iron ore mine in Goa, namely Pirna Iron Ore Mine (ML area 43.0 ha.) of M/s Sesa Goa Ltd. located in Pirna and Nadora Villages in Bardez Taluk of North Goa district has been suspended by the Ministry.

Further, as per the information received from the State Government of Goa, Directorate of Mines and Geology in the State Government of Goa has also stopped operation in 7 (seven) iron ore mines in Goa.

(c) Ministry of Environment and Forests has imposed a moratorium on consideration of mining proposals for environmental clearance from the State of Goa under the provisions of the Environment Impact Assessment Notification, 2006 till the Mineral Policy for the State is finalized and the Ministry of Environment and Forests is informed in this regard. In view of this moratorium, no mining proposal from Goa for obtaining environment clearance is pending before the Ministry of Environment and Forests. Similarly, one proposals to obtain Stage-I approval and one proposal to obtain stage-II approval of the Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land for iron ore mining in Goa are presently pending before the Ministry of Environment and Forests. Similarly, in case of one proposal received from the State Government of Goa for Stage-I approval under the Forest (Conservation) Act, 1980 for diversion of forest land for iron ore mining in Goa, the Ministry has requested the State Government to furnish essential details for its consideration.

(d) and (e) The Ministry of Environment and Forests in March, 2011 has sanctioned a study on "Regional Environmental Impact Assessment (REIA) of Mining in Goa Region" to the Indian School of Mines, Dhanbad for duration of 18 months with a budget provision of Rs. 2.02 crores.

**Delay in starting proposed AIIMS-like institutions**

\*287. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the six proposed AIIMS-like institutions remain unborn even seven years after their conception;

(b) if so, the details thereof;

(c) whether it took six years to start the work even after detailed project report was cleared by Government and the revised estimate for each institution has more than doubled;

(d) if so, the details thereof; and

(e) the steps taken by Government for speedy completion of the works to make these institutions operational at an early date?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

(c) and (d) No, Sir. Detailed Project Reports were finalized only in March, 2009. Revised costs were approved by the Expenditure Finance Committee (EFC) in September, 2009. Final approval of Government on revision of costs was given in March, 2010.

In order to save time, based on the revised cost estimates approved by the EFC, the Government floated tenders for Medical College (Package-I) and Hospital Complex (Package-II) in November, 2009.

The revision in cost estimates for setting up of AIIMS-like institutions was mainly due to the following reasons:

- (i) Increase in cost index over the cost approved by EFC in 2004;
- (ii) Change in scope of work on account of increase in bed strength from 850 to 960; adoption of green building concept and compliance with Energy Conservation Building Codes (ECBC); inclusion of additional items and provision of work contract tax etc. which were not envisaged in the earlier EFC;
- (iii) Increase in the provision for per bed area from 60-65 sqm. per bed as given in the earlier estimates to 100 sqm. per bed in the DPR which is as per norms for a teaching hospital.
- (iv) Increase in cost of medical equipments.

(e) In order to expedite the work and to avoid delay, strong incentive and disincentive clauses have been incorporated in the tender conditions for construction of Medical College and Hospital Complex in the AIIMS institutions.

In order to oversee implementation and monitoring of various projects under the PMSSY, Project Management Committee under the Secretary (Health and Family Welfare) has been reconstituted with representatives of Planning Commission, CPWD, Bureau of Energy Efficiency and some Public Sector construction companies. Site monitoring is done by Superintending Engineers with the assistance of Project Consultants already appointed.

State Governments have also constituted a Project Monitoring Committee, under the chairmanship of Chief Secretary, comprising of Secretary (Health/Medical Education), representatives of local bodies/municipal authorities, civil works/forest departments, District Collector/Police Superintendent etc. in order to monitor the progress of work at each of the AIIMS site and also to resolve local/site specific issues. Regular meetings of the Committee are being held.

#### **Black carbon in the ambit of UN framework convention**

†\*288. DR. RAM PRAKASH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a developing country like India has now accepted bringing of black carbon within the ambit of United Nations Framework Convention, a unit of United Nations despite its opposition to it earlier;

(b) if so, the reasons therefor; and

(c) if not, the present status thereof *vis-a-vis* India?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) At the Sixteenth Conference of Parties of the United Nations Framework Convention on Climate Change (UNFCCC) held at Cancun, Mexico, no proposal was considered for inclusion of the black carbon in the ambit of UNFCCC. India's stand, in this regard, continues to be guided by the provisions of the UNFCCC and its Kyoto Protocol.

#### **Launching of the National Rural Housing and Habitat Policy**

\*289. DR. T. SUBBARAMI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

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†Original notice of the question was received in Hindi.